

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 08**  
**(IB)-59(PB)/2019**

**IN THE MATTER OF:**

Sumita Mangal ..... Petitioners/Applicant  
v.  
Vardhman Estate and Developers Pvt. Ltd. .... Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 13.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner ..... Mr. S.K. Sharma, Adv.  
For the Respondent ..... -

**ORDER**

**CA-905(PB)/2019**

This is an application for revival of CP No. (IB)-59(PB)/2019 which was disposed of on 19.03.2019 in view of the admission of CP No. (IB)-1555(PB)/2018 titled as Mrs. Kaushalya Ahluwalia v. Vardhman Estates and Developers Pvt. Ltd. vide order dated 19.03.2019. However, CP. No. (IB)-1555(PB)/2018 was settled before the NCLAT vide order dated 24.04.2019 in Company Appeal (AT) (Ins) No. 318 of 2019. In the order disposing of CP No. (IB)-59(PB)/2019 liberty was granted to the applicant to revive the petition if such a necessity arises. The present application has been filed for revival in view of the aforesaid facts and circumstances.



Having perused the pleadings we are of the view that the application warrants acceptance and accordingly the same is allowed. CP No. (IB)-59(PB)/2019 is restored to its original number.

CA-905(PB)/2019 stands disposed of.

**CP. No. (IB)-59(PB)/2019**

Notice of the petition to the respondent for 28.05.2019.

Process dasti as well.

List for further consideration on 28.05.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

13.05.2019  
Ritu Sharma